

MR. SPEAKER : Certainly.

SHRI J. B. KRIPALANI (Guna) : My house in Delhi is the most neglected house. Will the Government do something ?

11-36 HRS.

RESTRAINT AND REMOVAL AND RELEASE OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following two identical telegrams dated the 23rd August, 1968 from the Assistant Commissioner of Police, Bombay:—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 69 of the Bombay Police Act to direct that Sarvashri Viren Shah and N.K. Somani, Members, Lok Sabha, be restrained and removed for attempting to commit breach of prohibitory order dated the 22nd August, 1968 issued by the Commissioner of Police, Bombay, under section 37(3) of the Police Act. Sarvashri Viren Shah and N.K. Somani, Members, Lok Sabha, were accordingly restrained and removed to Gamdevi Police Station at 19-40 hours on the 23rd August, 1968 and were released at 21-40 hours on the same day after the occasion was over."

SHRI HEM BARUA (Mangaldai) : Were they arrested because of the Russian armed intervention in Czechoslovakia ?

MR. SPEAKER : I myself am not a lawyer. I do not know what this section means.

11-37 HRS.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 26th August, 1968, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Discussion on the Resolution seeking approval of the continuance of the President's Rule in Uttar Pradesh.
- (3) Discussion on the Resolution seeking approval of the continuance of the President's Rule in West Bengal.
- (4) Consideration and passing of the Bihar State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.
- (5) Discussion on the Resolution seeking approval of the President's Rule in Punjab.
- (6) Consideration and passing of the Punjab State Legislature (Delegation of Powers) Bill, 1968.
- (7) Consideration of a motion regarding constitution of a Joint Committee for the welfare of Scheduled Castes and Scheduled Tribes.
- (8) Consideration and passing of The Criminal and Election Laws Amendment Bill, 1968.
The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.
The Companies (Amendment) Bill, 1968.
- (9) Discussion on drought conditions in Andhra Pradesh and other States on a motion to be moved by Shri P. Venkatasubbiah on Friday, the 30th August.
- (10) Discussion on the demand of Central Government Employees about need based minimum wage and merger of dearness allowance on a motion to be moved by Shri Kanwar Lal Gupta.
- (11) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

As you have yourself announced, the thing about Jammu and Kashmir will be taken up as a Private Member's motion.

MR. SPEAKER : This does not mean that all the things will be completed. The first five or six things are very important and we have to com-

plete all these ; the Budgets and the Proclamation about Punjab and the extension of the Proclamations about UP and West Bengal.

SHRI R. D. BHANDARE (Bombay Central) : Regarding the motion dealing with the Joint Committee on the social welfare of the Scheduled Castes and the Scheduled Tribes may be taken up earlier because it will not occupy much time. The reason is that there is going to be an election. The programme should be so fixed that the Committee should be elected before the end of the session.

MR. SPEAKER : But before that, anyhow the Budgets must be passed.

SHRI R. D. BHANDARE : I do not depreciate that important aspect.

SHRI S. M. BANERJEE (Kanpur) : He has accommodated many of our demands, like the strike situation. You remember, Sir, last week perhaps Shri Bhogendra Jha made a statement.

MR. SPEAKER : I will not allow you to raise it. It is not permitted. It is wrong to raise like that. He told me and I told him, for heavens' sake, don't raise it. Now, you raise it in his absence.

11-40 HRS.

(GOLD CONTROL) BILL—*contd.*

Clause 16—*contd.*

MR. SPEAKER : 3 hours were allotted for clause-by-clause consideration. We have already spent 2 hours and 30 minutes. We are on clause 16 only. There are a number of clauses on which there are no amendments and they are not controversial. We can dispose them off quickly. In the case of controversial clauses where we have got amendments and all that I will give you some time. But we will cut the time of the third reading—I will guillotine it. Clauses will have to be discussed and wherever there is controversy I will give you some time.

Now we are on clause 16. Shri Lobo Prabhu to continue his speech.

SHRI LOBO PRABHU (Udipi) : Mr. Speaker, Sir, the amendments proposed by me are of procedural nature. I would like to draw the attention of the Finance Minister to the fact that the limit of 20 grams which has been fixed as the weight for an article is the same as the weight fixed for a letter which is to be carried by a postage of 20 nP. This limit is so small and for such a small weight no person should be penalised. I would therefore propose to the Finance Minister that the limit be raised to 50 grams in respect of minors and to 100 grams in respect of other persons.

My second amendment is also procedural. In the following clause there is a kind of loophole to the limit of 20 grams or 50 grams in the preceding clause for articles because it is provided in relation to any ornament or gold articles the limits will be from 800 to 4000 grams. This would imply that the maximum fixed here that is 800 grams to 4000 grams could be applied also to articles irrespective of the lower minimum fixed in the earlier sub-clause. I would, therefore, like it to be clarified in that these articles be subject to the limit fixed in clause 5 even where mixed with ornaments.

MR. SPEAKER : The Finance Minister.

SHRI K. NARAYANA RAO (Bobbili) : I want to submit a few words.

MR. SPEAKER : Your amendment is not there. Do you want general discussion on this ?

SHRI K. NARAYANA RAO : I cannot move an amendment. If I move an amendment, I will have to press for it.

MR. SPEAKER : All right. Let the Finance Minister resume his seat. He wants to make some valuable suggestions.

SHRI K. NARAYANA RAO : Sir, this clause 16 affects every individual. It is not confined to any select class. Everyone who comes within this